HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SECOND DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 537 OF 2026

Between:

M/s. Trillion Lead Factory Private Limited, M/s. Trillion Lead Factory Private Limited, (Represented by its Director), Survey No. 81/AA/1/1/1/1/1, Rasheedguda Village, Bahadurguda, Shamshabad, Rangareddy, Telangana - 501218

...PETITIONER

AND

1. Superintendent of Central Tax, Shamshabad Division, H. No. 1-98/7/43, VIP Hills, Jai Hind Enclave, Madhapur, Hyderabad-500081
2. Deputy Director, Directorate General of GST Intelligence, H. No. 1-63/2/212, Plot Nos. 211 and 212, Block-B, Guttala Begumpet, Madhapur, Hyderabad-500033
3. Deputy/Assistant Commissioner of Central tax, Shamshabad Division, Ranga Reddy GST Commissionerate, H. No. 1-98/7/43, VIP Hills, Jai Hind Enclave, Madhapur, Hyderabad-500081.
4. Union of India, (Represented by its Secretary (Revenue)), Department of Revenue, North Block, New Delhi- 110001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction in nature of writ of mandamus revoking the order of suspension of the GST registration issued by the 1st respondent vide impugned show cause notice for Cancellation dt.17.12.2025 issued in Form GST REG-17, and directing the 1st respondent not to resort to the coercive action of cancellation of the GST registration of the petitioner and withdraw the show cause notice for Cancellation dt.17.12.2025 issued in Form GST REG-17.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay on suspension of registration made vide impugned show cause notice for cancellation dt.17.12.2025 issued by the 1st respondent and permit the petitioner to undertake business operations under the GST Registration No.3 6AAKCT405 7FF 127 in compliance of provisions of CGST/TGST Act, 2017 and Rules made thereunder.

Counsel for the Petitioner : SRI YAMMANURU SIRI REDDY

Counsel for the Respondent No.1to3 : Ms.PRAVALLIKA,
assisting SRI DOMINIC FERNANDES, Sr.SC FOR CBIC

Counsel for the Respondent No.4 : SRI MUKHERJEE,
rep, SRI N.BHUJANGA RAO, Dy.Solicitor of India

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.537 of 2026

Dated: 02.02.2026

Between:

M/s. Trillion Lead Factory Private Limited,
(rep. by its Director), Bahadurguda,
Shamshabad, Rangareddy, Telangana.

...Petitioner

and

Superintendent of Central Tax,
Shamshabad Division,
H.No.1-98/7/43, VIP Hills,
Jai Hind Enclave, Madhapur,
Madhapur, Hyderabad and 3 others

...Respondents

Order:

Heard Ms. Yammanuru Siri Reddy, learned counsel appearing for the petitioner; Mr. Dominic Fernandes, learned Senior Standing Counsel for Central Board of Indirect Taxes and Customs (CBIC), duly assisted by Ms. Pravallika, learned counsel, appearing for respondents No.1 to 3 and Mr. B.Mukherjee, learned counsel representing Mr. N.Bhujanga Rao, learned Deputy Solicitor General of India, for respondent No.4.

2. The impugned show cause notice for cancellation of registration dated 17.12.2025 in Form GST REG-17 has been challenged by the

petitioner *inter alia* on the ground that it does not contain the contents of the charges to which the petitioner has to reply; that it is issued on the dictates of a superior officer *i.e.,* Deputy Director, DGGI, HZU (respondent No.2), *vide* its communication dated 17.12.2025 addressed to the Deputy/Assistant Commissioner of Central Tax, Shamshabad Division, VIP Hills, Hyderabad (respondent No.3); that without coming to a conclusion on the alleged violation of the provisions of Section 16(2)(b) and 16(2)(c) of the Central Goods and Services Tax Act, 2017 (for short 'the Act'), in respect of the investigation conducted by the Deputy Director, DGGI, HZU (respondent No.2), the Proper Officer- Superintendent of Central Tax, Shamshabad Division (respondent No.1) relied upon the same materials to initiate the proceedings for cancellation of registration. Petitioner has submitted two replies to the show cause notice for cancellation of registration (Annexures P.16 and P.17).

3. Learned counsel for the petitioner has placed reliance on a decision of this Court in **M/s. A1 Adil Traders v. Deputy State Tax Officer**[1] and also decisions of Delhi High Court in **Riddhi Siddhi Enterprises v. Commissioner of Goods and Services Tax, South**

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[1] 2025 (3) TMI 369

Delhi[2], **Ramesh Chander v. Assistant Commissioner of GST, Dwarka Division, CGST Delhi**[3], **Oscar Enterprises v. Commissioner of GST, Delhi**[4], **Namdhari Timber Private Limited v. UOI and others**[5], **Ajay Gupta v. Sales Tax Officer and another**[6] and **Sant Ram v. Delhi State GST**[7].

4. On the other hand, learned Senior Standing Counsel for CGST submits that the petitioner has understood the contents of the charges from the supporting documents annexed to the show cause notice, which allege violation of Rule 21(e) of Central Goods and Services Tax Rules, 2017 (for short 'the Rules'), by availment of Input Tax Credit (ITC) in violation of the provisions of Section 16 of the Act and the Rules made thereunder and furnished two replies, the first one in Form GST REG-18 (Annexure P.16) and the second one dated 25.12.2025 (annexure P.17) wherein all the allegations relating to availment of ITC from non-existent suppliers have been properly replied to by the petitioner. In such circumstances, interference by this Court at the stage of show cause notice would not be proper. Respondent No.2- Deputy

[2] 2024 (82) GSTL 119 (Del.)
[3] 2024 (82) GSTL 119 (Del.)
[4] 2024 (91) GSTL 134 (Del.)
[5] 2025 (10) TMI 542
[6] 2025 (9) TMI 1525
[7] 2024 (81) GSTL 235 (Del.)

Director, DGGI, HZU, has, after referring to the materials unearthed during investigation against the petitioner of having availed ITC from non-existent/non-operating tax payers, conveyed the information to the Deputy/Assistant Commissioner, Shamshabad Division, CGST, Hyderabad (respondent No.3) with a request to take necessary action in accordance with due procedure and principles of natural justice, a copy of which has also been marked to the Range Officer, Shamshabad Range, Shamshabad Division. Therefore, it cannot be said that the Proper Officer (respondent No.1) is acting upon the dictates of Deputy Director, DGGI (respondent No.2). His consideration would be based upon the replies submitted by the petitioner. It is submitted that on these grounds, interference by this Court may not be required since no prejudice is going to be caused to the petitioner.

5. We have heard learned counsel for the parties and considered the submissions made.

6. Though it appears that the impugned show cause notice for cancellation of registration simply alleges violation of Rule 21(e) of

the Rules by the petitioner by availment of ITC in violation of provisions of Section 16 of the Act and the Rules made thereunder, the show cause notice annexes the supporting document, which is the communication between respondent No.2- Deputy Director, DGGI, Hyderabad, and respondent No.3- Deputy/Assistant Commissioner of Central Tax, Shamshabad Division, Hyderabad. Petitioner had, in its replies dated 25.12.2025, categorically come out with a stand on the allegation of availment of ITC from non-existent suppliers thereby indicating that it has understood the contents of the impugned show cause notice. No prejudice is likely to be caused, as the petitioner, having understood the contents of the charges contained in the show cause notice, adequately replied thereto. Respondent No.1-Proper Officer, in such circumstances, is at liberty to proceed on the basis of the replies to the show cause notice for cancellation of registration, in accordance with law and take a decision thereon within a period of two weeks. In the facts and circumstances, we are of the view that the decisions relied upon by the petitioner would not come to its aid.

7. The Writ Petition is disposed of with the aforesaid observation. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-K.BHAVANI SWAMY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Superintendent of Central Tax, Shamshabad Division, H. No. 1-98/7/43, VIP Hills, Jai Hind Enclave, Madhapur, Hyderabad-500081
2. The Deputy Director, Directorate General of GST Intelligence, H. No. 1-63/2/212, Plot Nos. 211 and 212, Block-B, Guttala Begumpet, Madhapur, Hyderabad-500033
3. The Deputy/Assistant Commissioner of Central tax, Shamshabad Division, Ranga Reddy GST Commissionerate, H. No. 1-98/7/43, VIP Hills, Jai Hind Enclave, Madhapur, Hyderabad-500081.
4. The Secretary (Revenue), Union of India, Department of Revenue, North Block, New Delhi- 110001
5. One CC to SRI YAMMANURU SIRI REDDY, Advocate. [OPUC]
6. One CC to SRI DOMINIC FERNANDES, Senior Standing Counsel for CBIC. [OPUC]
7. One CC to SRI N.BHUJANGA RAO, Deputy Solicitor General of India, High Court for the State of Telangana at Hyderabad. [OPUC]
8. Two CD Copies.

BSK

HIGH COURT

DATED:02/02/2026

HIGH COURT FOR THE STATE OF TELANGANA
2 8 FEB 2026
★ DESPATCHED ★

ORDER

WP.No.537 of 2026

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

10 copies
18/2/26